

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S SVARYU ENERGY LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s Svaryu Energy Limited
2.	Date of incorporation of corporate debtor	16/04/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100TN2008PLC067360
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office address:</b> 11th Floor, Bascon Futura IT Park, 10/2, Venkat Narayana Road, T Nagar, Chennai, Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	18/12/2024 (Copy of the Order Received on 23.12.2024)
7.	Estimated date of closure of insolvency resolution process	16/06/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Surinder Babbar IBBI Regd. No: IBBI/IPA-001/IP-P-02534/2021-2022/13878
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>IRP's Address:</b> C-13/54 Sector 3, Rohini, Delhi -110085 <b>Email Id:</b> ip.svaryuenergy@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> C-13/54 Sector 3, Rohini, Delhi -110085 <b>Correspondence Email Id:</b> ip.svaryuenergy@gmail.com
11.	Last date for submission of claims	07/01/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Svaryu energy Limited

The creditors of M/s Svaryu Energy Limited, are hereby called upon to submit their claims with proof on or before 07 January, 2025 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/12/2024  
Place: Delhi



**Surinder Babbar**  
Interim Resolution Professional  
M/s Svaryu Energy Limited  
IBBI/IPA-001/IP-P-02534/2021-2022/13878  
Authorization for Assignment valid till 31/12/2025

S. E. RAILWAY - TENDER Tender Notice No.: 114-ELC-G-KGP-24-25-37, Dt. 20.12.2024. For and on behalf of the President of India, the Sr. DEE/G of South Eastern Railway, Kharagpur-721301 invites e-Tender for the following work before 12.00 hrs. on the date mentioned against item. Description of work: Electrical work for three years Comprehensive Maintenance for Room Air-Conditioners (Window Model, Split and Tower Type), Refrigerators, Mortuary Cooler and Package Type Air Conditioner of different make and capacity under SSEE(AC)/Kharagpur. Tender Value: ₹ 1,20,27,505.60. Bid Security/E.M.D.: ₹ 2,10,100. Date of Opening: 07.01.2025. Cost of tender document: Nil. Completion Period: 36 months from the date of issue of Letter of Acceptance. Date of submission: Up to 12.00 hrs. of 07.01.2025. Interested tenders may visit website www.reps.gov.in for full details, description and specification of the tender and submit their bids online. In no case manual tender for this work will be accepted. Note: Prospective bidders may regularly visit www.reps.gov.in to participate in all tenders. (PR-940)

EAST COAST RAILWAY Tender Notice No. SBP-ELECT-2024-228 Name of the Work: MISCELLANEOUS MAINTENANCE CONTRACT FOR ELECTRICAL POWER LINE WORKS UNDER SENIOR SECTION ENGINEER/EL/SAMBALPUR (JHARSUGUDA ROAD TO BARGARH ROAD, SAMBALPUR CITY TO JARAPADA SECTION) FOR A PERIOD OF 02 YEARS. Approx cost of the work: ₹ 1,44,69,791.59, EMD/Bid Security Deposit: ₹ 2,22,400/-, Completion period of the work: Twenty four months from the date of issue of L.O.A. Tender closing date & time: At 15:30 hrs of 20.12.2024. No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website www.reps.gov.in. The tenders/bidders must have Class-II digital signature certificate and must be registered on IREPS portal. Only registered tender/bidder can participate on e-tendering. All relevant paper must have to be uploaded at the time of participating on e-tendering as per instruction. Note: The prospective tenders are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes/corrigenda issued for this tender. Sr. Divisional Electrical Engineer (G), Sambalpur. PR-26/P/24-25

EAST COAST RAILWAY e-Tender Notice No. ETELCOMBST-359E, Dt.: 17.12.2024 (Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) BEFORE THE (CENTRAL GOVERNMENT) REGIONAL DIRECTOR, SOUTHERN REGION, CHENNAI, TAMIL NADU MINISTRY OF CORPORATE AFFAIRS. IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF THE COMPANIES ACT, 2013 AND RULE 30(6)(A) OF THE COMPANIES (INCORPORATION) RULES 2014. AND IN THE MATTER OF MINDSPARK MATCHMAKERS PRIVATE LIMITED having its Registered Office at Office No-28 Gudupakkam, Poonamalle Taluk, Thirumushi, Tiruvallur, Tamil Nadu, India, 600124. PETITIONER Notice is hereby given that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 23rd December, 2023 to enable the company to change its Registered Office from "State of Tamil Nadu" to "State of Maharashtra". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post with his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Southern Region situated at 5th Floor, Shastri Bhavan, 26 Haddows Road, Chennai-600006, Tamil Nadu within fourteen days of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below along with the nature of interest and grounds of opposition. Registered Office: Office No-28 Gudupakkam, Poonamalle Taluk, Thirumushi, Tiruvallur, Tamil Nadu, India, 600124. For MINDSPARK MATCHMAKERS PRIVATE LIMITED Sd/- ADHISH MANAKHAND RATHOD (Director) DIN: 007332825 Place: Tiruvallur Date: 24/12/2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S SVARYU ENERGY LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor: M/S Svarayu Energy Limited 2. Date of incorporation of corporate debtor: 16/04/2008 3. Authority under which corporate debtor is incorporated / registered: ROC Chennai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U40100TN2008PL00673660 5. Address of the registered office and principal office (if any) of corporate debtor: Registered office: 11th Floor, Bascon Futura IT Park, 10/2, Venkat Narayana Road, T Nagar, Chennai, Tamil Nadu, India, 600017 6. Insolvency commencement date in respect of corporate debtor: 18/12/2024 (Copy of the Order Received on 23/12/2024) 7. Estimated date of closure of insolvency resolution process: 16/06/2025 8. Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Surinder Babbar IBBI Regd. No: IBBI/PA-001/PA-02534/2021-2022/13878 9. Address and e-mail of the interim resolution professional, as registered with the Board: IIRP's Address: C-13/54 Sector-3, Rohini, Delhi-110085 Email ID: ip.svarayuenergy@gmail.com 10. Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: C-13/54 Sector-3, Rohini, Delhi - 110085 Correspondence Email ID: ip.svarayuenergy@gmail.com 11. Last date for submission of claims: 07/01/2025 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not applicable 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): Not applicable 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process of the M/S Svarayu Energy Limited. The creditors of M/S Svarayu Energy Limited are hereby called upon to submit their claims with proof on or before 07 January, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of false or misleading proofs of claim shall attract penalties. Sd/- Surinder Babbar Interim Resolution Professional M/S Svarayu Energy Limited Date: 24/12/2024 Place: Delhi IBBI/PA-001/PA-02534/2021-2022/13878 Authorization for Assignment valid till 31/12/2025

Government of Tamil Nadu TAMIL NADU FOREST DEPARTMENT Wildlife Warden, Ramanathapuram C. No. D/7976/2024 Tender Notice 2024 - 2025 Date: 23.12.2024 1. For full details, visit www.tntenders.gov.in 2. e-Bids are invited under two Cover system by the Wildlife Warden Ramanathapuram district of Tamil Nadu state for implementation of Coral rehabilitation around Karliyachall Island, Gulf of Mannar Marine National Park, Ramanathapuram in Wildlife Division, Ramanathapuram under TN-SHORE in Wildlife Division, Ramanathapuram, Tamil Nadu Forest Department. 3. The bid documents can be downloaded at free of cost from the website www.tntenders.gov.in 4. Last date and Time for downloading and submission of Bid Documents : 07.01.2025 up to 15.00 hrs 5. Date and Time of online opening of bids : 07.01.2025, 15.30 hrs onwards. Wildlife Warden, Ramanathapuram - 623 503. DIPR/5600/Tender/2024

pnb Housing Regd. Office: 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones: 011-23357171, 23357174, 23370454. Website: www.pnbhousing.com Finance Limited Thiruvallur Branch - PNB Housing Finance Limited, Ambalikkala Tower, 12/155/126, 2nd Floor, South arman kovil street, near Kothapuram Over Bridge, Thiruvallur-680004. NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(1) OF THE INSOLVENCY (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE We, the PNB Housing Finance Limited (hereinafter referred to as "PNBHFL") has issued Demand Notice U/S 13(2) of Chapter III of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Real Estate Bank of India National Housing Bank guidelines due to non-payment of instalments/interest. The contents of the same are the defaults committed by you in the payment of instalments/principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/S 13(2) of the said Act. You are hereby called upon to pay PNBHFL within period of 60 days of the date of publication of the demand notice the amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (8) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or private treaty. Further, you are prohibited U/S 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets. Sr. Loan No. Name/Address of Borrower and Co-Borrower(s) Name of Asset/Property Property (ies) Mortgaged Date of Demand Notice Amount Due as on date of Demand Notice 1. NHLTC/R0319/66907/B.05.0. Thiruvallur Mr. Manoj P Sio Sankaranakutty Ran Drops, 1692 Greens Road, Chennai, Tamil Nadu, Near Apollo Hospitals, Chennai, Tamil Nadu-600008. NA All that piece and parcel of the land having an extent of 1.42 Acres with building in Re Sy No 17/120, Malampuzha I Village, Paikakki Taluk, Nalampuzha Palkkad, Kerala-678651. Mr. Manoj P Sio Sankaranakutty Ran Drops, 1692 Greens Road, Chennai, Tamil Nadu, Near Apollo Hospitals, Chennai, Tamil Nadu-600008. Mr. Manoj P Sio Sankaranakutty Ran Drops, 1692 Greens Road, Chennai, Tamil Nadu, Near Apollo Hospitals, Chennai, Tamil Nadu-600008. Mr. Manoj P Sio Sankaranakutty Ran Drops, 1692 Greens Road, Chennai, Tamil Nadu, Near Apollo Hospitals, Chennai, Tamil Nadu-600008. Rs. 1033884/- (Rupees Ten Lakh Thirty Three Thousand Eight Hundred Forty Four Only) as on 13-12-2024. Place: Tamilnadu, Date: 22.12.2024 Authorized Officer, (M/S PNB Housing Finance Ltd.)

EAST COAST RAILWAY e-Tender Notice No. ETECONIIVSKP 2024054, Dt.: 16.12.2024 Name of work: GUNUPUR-THERUBALI NEW LINE (73.623 KM) AND FLY-OVER AT SINGAPUR ROAD (5.5 KM) ON WALTAIR DIVISION, EAST COAST RAILWAY-- PROVIDING FACILITATION TO COMPLETE AUTHORITY FOR LAND ACQUISITION (CAL) FOR ACQUISITION OF PRIVATE LAND UNDER RAILWAY ACQUISITION ACT 2008, ALIENATION AND PERMISSIVE POSSESSION OF GOVT. LAND & DIVISION OF FOREST LAND IN RAYAGADA DISTRICT OF ODISHA STATE. Approx cost of the work: ₹ 412.94 Lakh, EMD: ₹ 3,56,500/-, Completion period of the work: 18 months. Tender closing date & time: at 12:00 hrs of 07.01.2025. No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website www.reps.gov.in. The prospective tenders are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes/corrigenda issued for this tender. The tenders/bidders must have Class-II Digital Signature Certificate and must be registered on IREPS portal. Only registered tender/bidder can participate on e-tendering. The tenders/bidders should read all instructions to the tenders carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check list) of tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B duly verified and signed by Chartered Accountant. Chief Administrative Officer (Con) PR-109/CH/24-25 Bhubaneswar

Public Notice (Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Code of India, 2016) FOR THE ATTENTION OF THE CREDITORS OF MR. G. SHANKAR DEBTOR / PERSONAL GUARANTOR OF PEAKY MEDIEQUIP LIMITED RELEVANT PARTICULARS 1. Name of debtor/personal guarantor: G. Shankar 2. Address of the debtor/personal guarantor: No. 77/264, 3rd Cross, Natchatra Nagar, Serfoj College Road, Tanjavur, Tamil Nadu - 613005 3. Details of order and insolvency commencement date in respect of Debtors/Personal Guarantors to Corporate: CP(IB)/143/(CHE)/2024, Order Date: 13/12/2024 Received On: 17/12/2024 4. Name and registration number of the Insolvency Professional acting as Resolution Professional: Rajeev Ranjan Singh IBBI/PA-002/IP-NO0707/2018-2019/12418 AFA validity: 31.12.2025 5. Address and e-mail of the Resolution Professional, as registered with the Board: Add: Flat No.14049, 16 Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh, 201310 Email ID: ip.rajeevrsingh@gmail.com 6. Address and e-mail to be used for correspondence with the Resolution Professional: Add: 332-333, 3rd Floor, Somdutt Chamber-11, Bhikaiji Cama Place, New Delhi-110066 Email: pg.shankar@gmail.com 7. Last date for submission of claims: 14/01/2025 8. Relevant Forms in which claim to be filed available at: "FORM B" Web Link: https://www.ibbi.gov.in/home/downloads Notice is hereby given that the National Company Law Tribunal, Chennai, Bench-I, has ordered the commencement of an Insolvency Resolution Process of Mr. G. Shankar, Debtor/Personal Guarantor on 13/12/2024 (received on 17/12/2024). The creditors of Mr. G. Shankar, are hereby called upon to submit their claims with proof on or before 14/01/2025 to the Insolvency Professional at the address mentioned against entry No. 6. The creditors shall submit their claims with proof by electronic means or with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Rajeev Ranjan Singh Interim Resolution Professional M/S Svarayu Energy Limited IBBI/PA-002/IP-NO0707/2018-2019/12418 Correspondence Address: 332-333, 3rd Floor, Somdutt Chamber-11, Bhikaiji Cama Place, New Delhi-110066 Email: pg.shankar@gmail.com Date: 24/12/2024 Place: Delhi

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S SVARYU ENERGY LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor: M/S Svarayu Energy Limited 2. Date of incorporation of corporate debtor: 16/04/2008 3. Authority under which corporate debtor is incorporated / registered: ROC Chennai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U40100TN2008PL00673660 5. Address of the registered office and principal office (if any) of corporate debtor: Registered office: 11th Floor, Bascon Futura IT Park, 10/2, Venkat Narayana Road, T Nagar, Chennai, Tamil Nadu, India, 600017 6. Insolvency commencement date in respect of corporate debtor: 18/12/2024 (Copy of the Order Received on 23/12/2024) 7. Estimated date of closure of insolvency resolution process: 16/06/2025 8. Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Surinder Babbar IBBI Regd. No: IBBI/PA-001/PA-02534/2021-2022/13878 9. Address and e-mail of the interim resolution professional, as registered with the Board: IIRP's Address: C-13/54 Sector-3, Rohini, Delhi-110085 Email ID: ip.svarayuenergy@gmail.com 10. Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: C-13/54 Sector-3, Rohini, Delhi - 110085 Correspondence Email ID: ip.svarayuenergy@gmail.com 11. Last date for submission of claims: 07/01/2025 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not applicable 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): Not applicable 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process of the M/S Svarayu Energy Limited. The creditors of M/S Svarayu Energy Limited are hereby called upon to submit their claims with proof on or before 07 January, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of false or misleading proofs of claim shall attract penalties. Sd/- Surinder Babbar Interim Resolution Professional M/S Svarayu Energy Limited Date: 24/12/2024 Place: Delhi IBBI/PA-001/PA-02534/2021-2022/13878 Authorization for Assignment valid till 31/12/2025

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED Regi. Off. : 707, Rajaha Centre, Free Press Journal Road, Narain Point, Mumbai-400 021. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-Mail: info@authum.com DEMAND NOTICE Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited ('AIL') (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ('RCFL') to AIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFESI Act, 2002 calling upon the borrower/guarantors/mortgagors to repay the amount mentioned in the notices further until the interest on the contractual rate on the amount mentioned in the notices and incidental expenses, cost charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice. Sr. No. Loan No. / Name Of The Borrower / Address Co-Borrower And Guarantor Name Director Name NPA DATE Date Of Demand Notice Outstanding Amount Loan Amount 1. RLEFTR1000347034 & RLRETR100034610 / SHAKHTI MEDICAL AND EDUCATIONAL TRUST, X Ray, K S Medical, Aryalur, Ayankondacholapuram-621802. Also At: Anna Teras Metropolitan School.No: 114, 5,6, 1st Street, Old S.F No 90/8, New S.F No 90/8A1B, 90/8C, 90/8B, Sendurai Road, Jayakondam (PO), Udaiyarpalayam (TK), Ariyalur, Jayakondacholapuram-621802. Muthukumar T, Usha M, Navajeevan X Ray, K S Medical, Kumar Clinical Lab, Kalyaperambal S 09.08.2023 23-12-2024 Rs. 1,07,12,240.48/- (Rupees One Crore Seven Lakh Thirty Three Thousand Two Hundred Forty Four Only) as on 13-12-2024. Rs. 1,49,00,000/- (Rupees One Crore Forty Nine Lakhs Only) Description Of The Mortgage Property:- All That Piece And Parcel Of Land Measuring Aryalur District, Ariyalur Registration District, Udaiyarpalayam Taluk, Jayakondam Sub Registration District, Within Jayakondam Municipal Limits, Jayakondam Village, Old Patta No.728, Ayanpunjia 1) Re sy.no.90/8HEC.0.63 Area Out Of It H.E.C.0.0.6 Area Equivalent To Acre.05 15 Cents Land Situated Within The Following Four Boundaries: 0.63 Acres Of Land Belonging To V.sundari. West Of : Remaining Land Belonging To The Vendor. North Of : Senturai Road And M.usha Land. East Of : Land Belonging To Vasantha Kannaiyan. 2) Re sy.no.90/8HEC.0.63 Area Out Of It H.E.C.0.0.6 Area Equivalent To Acre 0.15 Cents Land Situated Within The Following Four Boundaries: West By : Senturai Road And Land Belonging To Vasantha Kannaiyan. East By : Land Belonging To T.muthukumar. South By : Land Belonging To T.muthukumar, North By : Land Belonging To T.muthukumar. 3) Re sy.no.90/8HEC.0.63 Area Out Of It Measuring North To South On The Western Side 12 Meter And East To West On The Southern Side 21 Meter Totalling An Extent Of 126 Sq.Mts Which Is In A Triangle Shape Vacant Land Situated Within The Following Four Boundaries: East Of : Senturai Main Road, South Of : Land Belonging To T.muthukumar, North Of : Property Belonging To The Vendor. All The Three Properties Totalling To An Extent Of 0.33 Cents Presently Situated In New Sy. No.90/8b (Patta No.4526), 90/8A1B (Patta No.4724) And 90/8C (Patta No.4527) In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under. Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor. Dated : 24.12.2024 Place: Tamil Nadu Authorized Officer, Authum Investment & Infrastructure Limited

Table with columns: S. No., Account Name, Client ID, No. of Acc., Bal. Outstanding as on 22/12/2024, Weight (grams). Includes sections for THIRUCHIRAPPALLI, VELLORE, TIRUVALLUR, AMBATUR, HOSUR, and MARTHANDAM.

Table with columns: S. No., Account Name, Client ID, No. of Acc., Bal. Outstanding as on 22/12/2024, Weight (grams). Includes sections for WALAJAPET, POONAMALLEE, KOLATHUR, THIRUNINDRAVUR, THUCKALAY, and KULASEKARAM.

Table with columns: S. No., Account Name, Client ID, No. of Acc., Bal. Outstanding as on 22/12/2024, Weight (grams). Includes sections for PUVIYARASAN, COLACHAL, TENKASI, and RED HILLS.

Table with columns: Borrower(s) / Guarantor(s), Amount due (Interest charged upto 30.11.24), Description of the property, Upset Price, Earnest Money Deposit (EMD). Includes details for M/s ICNET Ltd and terms of e-auction sale.

